

(2024) 01 GUJ CK 0121

In the Gujarat High Court

Case No : R/Criminal Misc.Application (For Regular Bail - After Chargesheet) No.
1483 Of 2024

Parbat Meraman Lagariya

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 29-01-2024

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Citation : (2024) 01 GUJ CK 0121

Hon'ble Judges : M. R. Mengdey, J

Bench : Single Bench

Advocate : VH Kanara, Shivangi D Vyas, Chintan Dave

Final Decision : Allowed

Judgement

M. R. Mengdey, J

1. The Applicants have filed this Application under Section 439 of the Code of Criminal Procedure for enlarging the Applicants on Regular Bail in connection with FIR being C.R. No. 11185003231419/2023 registered with Kallyanpur Police Station, Devbhoomi Dwarka.

2. Heard learned Advocate for the Applicants and learned APP for the Respondent – State.

Rule. Learned APP waives service of notice of Rule on behalf of the Respondent - State.

3. Leanred Advocate for the Applicants has submitted that the Applicants are ready and willing to vacate the premises in question, if they are released on regular bail by this Hon'ble Court, within seven days from the date of their actual release. It is further submitted that the investigation is over and charge sheet is filed. He has submitted that the Applicants have good reputation in the society and no useful purpose would be served by keeping the applicants in jail for

indefinite period. It is further contended that the applicants are ready and willing to abide by all the conditions that may be imposed by this Court if released on bail.

4. Per contra, learned APP has vehemently opposed the present application for grant of regular bail inter alia contending that considering the role attributed to the present Applicants, this Court may not exercise the discretion in favour of the applicants and the Application may be dismissed.

5. Heard learned Advocates for the parties and perused the record. The investigation is over and charge sheet is filed. In view of the statement by the learned Advocate for the Applicants at the bar that the Applicants are ready and willing to vacate the premises in question within a period of seven days from the date of their actual release on bail so also considering the fact that the other co-accused have been considered on the basis of the said statement made by them before the concerned trial court, the Application deserves consideration. This court has also considered the following aspects:

(a) As per catena of decisions of Hon'ble Supreme Court, there are mainly 3 factors which are required to be considered by this court i.e. prima facie case, availability of the Applicants accused at the time of trial and tampering and hampering with the witnesses by the accused.

(b) That the learned Advocate for the Applicants has submitted that the Applicants Accused are not likely to flee away.

(c) That the Applicants are in custody since 12.12.2023.

(d) The law laid down by the Hon'ble Apex Court in the case of Sanjay Chandra v. C.B.I. Reported in (2012) 1 SCC 40.

6. Having heard the learned Advocates for the parties and perusing the record produced in this case as well as taking into consideration the facts of the case, nature of allegations, gravity of accusation, availability of the Applicants Accused at the time of Trial etc. and the role attributed to the present Applicants accused, the present Application deserves to be allowed and accordingly stands allowed. This Court has also gone through the FIR and police papers and also the earlier order passed by the learned Sessions Court where the learned Sessions Judge has disallowed the bail Application at initial stage. The Applicants Accused are ordered to be released on bail in connection with the aforesaid FIR on executing a personal bond of Rs.10,000/- each with one surety of the like amount to the satisfaction of the trial Court, subject to the following conditions that they shall:

(a) not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade from disclosing such facts to the Court or any Police Officer or tamper with the evidence.

(b) maintain law and order and not to indulge in any criminal activities.

(c) furnish the documentary proof of complete, correct and present address of

residence to the Investigating Officer and to the Trial Court at the time of executing the bond and shall not change the residence without prior permission of the trial Court.

(d) provide contact numbers as well as the contact numbers of the sureties before the Trial Court. In case of change in such numbers inform in writing immediately to the trial Court.

(e) file an affidavit stating immovable properties whether self acquired or ancestral with description, location and present value of such properties before the Trial Court, if any.

(f) not leave India without prior permission of the Trial Court

(g) surrender passport, if any, to the Trial Court within a week. If the Applicants do not possess passport, shall file an Affidavit to that effect.

7. Bail bond to be executed before the Trial Court having jurisdiction to try the case. It would be open for the Trial Court concerned to give time to furnish the solvency certificate if prayed for.

8. If breach of any of the above conditions is committed, the Trial Court concerned will be free to issue warrant or take appropriate action according to law. The Authorities will release the Applicants forthwith only if the Applicants are not required in connection with any other offence for the time being.

9. At the trial, the concerned trial Court shall not be influenced by the prima facie observations made by this Court in the present order.

10. Rule is made absolute. Direct service permitted.